

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**  
**Weekly Hearing Schedule (30.1.2017- 3.2.2017-Advance)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
31.1.2017 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	8/MP/2017	SKSPGL	Petition under Section 79 (1) (k) of the Electricity Act, 2003 read with Regulation 8 (7) of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking permission for extension of the period of injection of infirm power and drawal of start up power for commissioning and testing including full load testing of First Unit (Unit # 2) (300 MW) of (4 x 300) Binjkote TPP of petitioner beyond six months from 31.3.2017 to 31.7.2017.
	2.	244/MP/2016	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 11 and 115 of the CERC (Conduct of Business) Regulations, 1999 for removal of difficulties and for consequential orders on the measurement of GCV of Coal from the samples taken from the Railway Wagon Top. <i>(On admission)</i>
	3.	50/MP/2016	RECESPL	Petition under Section 66 of the Electricity Act, 2003 read with provisions of the CERC (Power Market) Regulations, 2010
	4.	I.A.No.57/2016 in Petition No.304/MP/2013	GGEL	Interlocutory Application seeking immediate stay of the compensation Bill dated 12.10.2016 issued by the respondent No.1 NVVNL during pendency for the dispute.

(T.D.Pant)  
Dy. Chief (Legal)  
27.1..2017

